CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH: CALCUTTA (Circuit at Port Blair)

OA No. 351/00025/2016

Date: 15.04.2016

Present:

The Hon'ble Mr. Justice V.C.Gupta, Judicial Member The Hon'ble Ms. Jaya Das Gupta, Administrative Member

> P.L.KUMAR & ORS V/S FOREST

For the Applicants
For the Respondents

:Mr.R.Singh, Counsel

:Mr. S.K.Mandal,

Mr S.C.Mishra, Counsel

O R D E R (Oral)

JUSTICE V.C.GUPTA, JM:

Heard the learned counsel for both sides and perused the records.

- 2. This OA has been filed by the Applicants who were appointed as regular Mazdoords in the Forest Department under the A&N Islands. They are discharging the duties of Driver of Heavy Motor Vehicles. The applicant No.2 is also a regular mazdoor and discharging the duties of driver of Light Motor Vehicle.
- 3. In this OA their claim is for direction a direction to the Respondent No.4 to grant them emolument prescribed for the post of HMV/LMV Driver for the period they actually worked and working in the said posts. It is the case of the Applicants that they made representations in this connection (at pages 44 to 49) which have not yet been considered by the Respondents.

4. As according to the Applicants representations submitted by the applicants are still pending with the respondents, we are not inclined to admit this OA at this stage. Hence, without expressing any opinion on the merit of the matter, this OA is disposed of with direction to the competent authority to decide the representations of the applicants at pages 44 to 49 of this OA and communicate the decision to the applicants in a well reasoned order within a period of three months from the date of receipt of a certified copy of this order. No costs.

(Ms.Jaya Das Gupta) Admn. Member (Justice V.C.Gupta)
Judicial Member

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